

~~AB~~  
Court No.1

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration T.A. No. 506 of 1986

(Suit No. 853 of 1983)

Guru Prasad ..... Plaintiff-Applicant

Versus

Union of India & Others .... Defendants-Respondents

Hon.S.Zaheer Hasan, V.C.

(By Hon.S.Zaheer Hasan, V.C.)

According to the applicant he moved the representation on 20.4.1973 for correction of his 'Date of Birth' and no orders were passed thereafter. The contention of the respondents is that no such representation was received. According to the applicant the application was posted on 23.4.1973. The Department sent the applicant for medical examination. So under the circumstances of the case the applicant ~~should~~ <sup>may</sup> send his representation to the Department by registered cover and the Department will decide his representation within two months of the receipt of the same after giving personal hearing to the applicant and opportunity to adduce evidence. In case the applicant succeeds the matter ends. In case his representation is rejected the applicant will be at liberty to move this Tribunal.

The application (Suit No.853 of 1983) is disposed of accordingly with costs on parties.

*Yours,*  
Aug. 8.87.  
Vice Chairman

Dated the 13th Aug., 1987

RKM